

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3166**  
TO BE ANSWERED ON 06.08.2021

**Guidelines for Utilization of CAMPA Funds**

3166. SHRIMATI SANDHYA RAY:  
SHRI A. RAJA:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the present status of implementation of Compensatory Afforestation Fund Management and Planning Authority (CAMPA) Fund, State/UT-wise including Tamil Nadu;
- (b) whether the Government has issued guidelines regarding spending/utilization of CAMPA funds by various States;
- (c) if so, the details thereof along with the CAMPA funds allocated during each of the last two years, State/ UT-wise;
- (d) whether the guidelines issued by the Government are being complied with and if so, the details thereof;
- (e) whether any monitoring Committee has been constituted with regard to its expenditure or implementation and if so, the details thereof; and
- (f) the manner in which the Ministry will ensure that CAMPA funds are utilized for the purpose for which they are released?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

- (a) Under the provisions of CAF Act, 2016, State CAMPA Authorities of 33 States/UTs have been established till date. States/UT CAMPA Authorities submit Annual Plan of Operations (APOs) every year for approval to National Authority. An amount of Rs. 48,477.77 crores collected towards compensatory levies has been transferred to 31 States/UTs for taking up various activities for forests and wildlife management as per Compensatory Afforestation Fund (CAF) Act, 2016 and Compensatory Afforestation Fund (CAF) Rules, 2018. Details of funds transferred to States/UTs may be seen at **Annexure I**.
- (b)&(c) Detailed guidelines regarding preparation of APO is given in CAF Act, 2016 and CAF Rules, 2018. APO is the annual plan for physical activities and financial provisions for various activities to be taken up for improvement of forest cover and other related activities and also includes brief description, estimated cost, basis

for cost estimation, agency identified for execution and time schedule of each activity to be executed from State Fund during a year. The APO duly approved by the State Authority is required to be submitted every year to the National Authority for the next financial year. The amount of APOs approved for different States/UTs for the last 2 years is attached as **Annexure II**.

- (d) (e) Mechanism for scrutinizing/ monitoring the fund utilization schemes under various Afforestation under Compensatory Afforestation Fund is provided in the Compensatory Afforestation Fund Acts and Rules annexed here with. The CAF Act, 2016 also provides for a **Monitoring Group**, which assists the National Authority in evolving an independent system for concurrent **monitoring** and evaluation of CAMPA works so that CAMPA funds are utilised effectively and properly. The functions of the **Monitoring Group** have been defined in section 16 of the Act. The Ministry constituted a **Monitoring Group** in 2019. The States have their own established set of monitoring mechanism. Further, independent concurrent monitoring and evaluation and third party monitoring of works undertaken from State fund is a permissible activity and is included in the Annual Plan of Operations of the State CAMPA.
- & (f)

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## ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) OF LOK SABHA UNSTARRED QUESTION NO. 3166 DUE FOR REPLY ON 06.08.2021 BY SHRIMATI SANDHYA RAY AND SHRI A. RAJA:REGARDING ‘ GUIDELINES FOR UTILISATION OF CAMPA FUNDS’

Sl. No.	Name of State/UT	Funds transferred (in Rscore)
1	Andaman & Nicobar	16.41
2	Andhra Pradesh	1734.81
3	Arunachal Pradesh	1588.72
4	Assam	560.81
5	Bihar	522.95
6	Chandigarh	11.38
7	Chhattisgarh	5791.70
8	Goa	238.16
9	Gujarat	1484.60
10	Haryana	1282.65
11	Himachal Pradesh	1660.72
12	Jammu & Kashmir	764.54
13	Jharkhand	4158.02
14	Karnataka	1350.37
15	Kerala	81.59
16	Ladakh	249.27
17	Madhya Pradesh	5196.69
18	Maharashtra	3844.24
19	Manipur	309.76
20	Meghalaya	163.31
21	Mizoram	212.98
22	Odisha	5933.98
23	Punjab	1040.84
24	Rajasthan	1748.26
25	Sikkim	392.36
26	Tamil Nadu	113.42
27	Telangana	3110.38
28	Tripura	183.65
29	Uttar Pradesh	1819.63
30	Uttarakhand	2675.09
31	West Bengal	236.48
<b>Total</b>		<b>48477.77</b>

## ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) & (c) OF LOK SABHA UNSTARRED QUESTION NO. 3166 DUE FOR REPLY ON 06.08.2021 BY SHRIMATI SANDHYA RAY AND SHRI A. RAJA:REGARDING ' GUIDELINES FOR UTILISATION OF CAMPA FUNDS'

Sl. No.	Name of the State/UT	Details of Funds allocated to States as per approved APOs.	
		Year 2019-20	Year 2020-21
1	Andaman & Nicobar Islands	0.00	2.13
2	Andhra Pradesh	322.97	330.82
3	Arunachal Pradesh	0.00	155.46
4	Assam	55.89	88.34
5	Bihar	140.18	239.47
6	Chandigarh	1.87	2.26
7	Chhattisgarh	848.51	1346.92
8	Delhi	0.00	19.55
9	Goa	17.95	32.68
10	Gujarat	0.00	240.69
11	Haryana	96.84	203.95
12	Himachal Pradesh	145.82	158.38
13	Jammu & Kashmir	0.00	184.83
14	Jharkhand	399.294	374.56
15	Karnataka	146.21	212.94
16	Kerala	0.00	15.79
17	Madhya Pradesh	506.38	860.96
18	Maharashtra	499.38	599.32
19	Manipur	30.36	27.79
20	Meghalaya	0.00	33.97
21	Mizoram	19.23*	32.66
22	Odisha	592.52	773.39
23	Punjab	64.72	177.85
24	Rajasthan	267.69	280.98
25	Sikkim	54.38	66.90
26	Tamil Nadu	0.00	66.63
27	Telangana	510.00	483.78
28	Tripura	16.74	21.51
29	Uttar Pradesh	285.69	442.01
30	Uttarakhand	218.00	353.64
31	West Bengal	70.07	74.00
	<b>Total</b>	<b>5310.69</b>	<b>7904.16</b>

